

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Diary No. 238/2022**

Date: 3.8.2022

To

Shri S.S. Raju  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff for the 2019-24 tariff period for Transmission Assets under "Eastern Region Strengthening Scheme XX (ERSS – XX)" in the Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 17.8.2022:

## **2019-24 period**

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission assets.
- b) Provide chronological details of actual periodicity being affected by events causing the delay in commission of the transmission assets.
- c) Submit Form 12 for the transmission assets.
- d) Confirm the nature of sub-station i.e. whether it is greenfield /brownfield/ GIS greenfield/ GIS brownfield.
- e) Detailed computation of the FERV cost involved with documentary evidence.
- f) Provide Liability flow statement to be submitted per the format provided in Annexure-I.

- g) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the format as per Annexure II
  - h) Statement indicating amount of discharge for Initial Spares and IEDC for the transmission assets.
  - i) Details of actual equity infused for the ACE claimed for the transmission assets.
  - j) Confirmation whether any more ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed amount.
2. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
  3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  4. Further, you are requested to cure the following defect found during preliminary scrutiny of Dy: No. 238/2022:
    - i) Filing proof of public notice. The petition will be registered only after receipt of the above information and removal of defect mentioned above.
  5. In case the above said information is not filed within the specified date and defects is not cured, the petition shall be referred back.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

### Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

# TL/SS/Communication Systems etc.

## Annexure-II

Asset (Asset-wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						